

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	...	Applicant/Petitioner
Vs		
Era Infra Engineering Limited	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 24.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. KAPAL KUMAR VOHRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Hitesh Sachar, Srishti Badhwar, Advs.  
Mr. Sunil Malhotra, Rajat Malhotra and Vivek Karn Advs  
for Independent Directors (IA 947-951, 964 & 2510/ 2020.

For Respondent : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and  
Ms. Bhawana Sharma, Advs.

For RP : Mr. Krishnendu Datta, Rahul Gupta, Mohit Kishore,  
Ms. Udit Singh, Advs.

**ORDER**

The RP having conceded to drop Mr. Anil Razdan and Mr. Kuldeep Kumar Khanna from the array of Respondents in CA-2814 & CA-2815/2019, IA-2510/2020 & IA-964/2020 filed for deletion of independent directors from the array of the Respondents in the aforementioned IAs are accordingly **disposed of**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(KAPAL KUMAR VOHRA)**  
**MEMBER (TECHNICAL)**